

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 31/MP/2024

Subject : Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes arisen between the Petitioner and Respondent vide Respondents letter dated 27.09.2023 regarding applicable rebate under Regulation 58 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.

Petitioner : TPDDL

Respondents : NHPC Limited

Date of Hearing : **14.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present: Shri Buddy Ranganathan, Advocate, TPDDL
Shri Shivam Sinha, Advocate, TPDDL
Ms. Priya Goyal, Advocate, TPDDL
Shri Ravi Nair, Advocate, TPDDL
Ms. Shefali Tripathi, Advocate, TPDDL
Shri Anurag Bansal, TPDDL
Ms. Shefali Sobti, TPDDL
Ms. Swapna Seshadri, Advocate, NHPC
Shri Utkarsh Singh, Advocate, NHPC
Ms. Sneha, Advocate, NHPC

Record of Proceedings

The Commission heard the learned counsels for the Petitioner and the Respondent NHPC, at length. Accordingly, the Commission reserved its order in the petition.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

